

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 6080/2014

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS

Respondent(s)

(with interim relief and office report)

Date : 12/03/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Ms. Namita Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved respondent Nos. 4 to 14 shall be taken by the learned counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Trial Court the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above.

List again on 15.5.2015.

(M K HANJURA)
Registrar